

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA-1198/93

DATE OF DECISION 3-6-93

Sh. Naresh Kumar & Others ... Applicant

v/s

U.O.I. & Others Respondents

FOR THE APPLICANT Sh. Naresh Kaushik, counsel

FOR THE RESPONDENTS NONE

CORAM

Hon'ble Sh. N.V. Krishnan, Vice Chairman (A)
Hon'ble Member Sh. B.S. Hegde, Member (J)

ORDER/ORAL

(Delivered by Sh. N.V. Krishnan, V.C. (A))

Applicant has filed MP No. 1574/93 and 1575/93 containing prayer for filing joint application. Heard MP is allowed.

The applicants are casual labourer in Railway in the Ambala Division. The main prayer is that they should be screened alongwith open line casual labour only in the construction side after preparing the combined seniority list. It is stated that similar steps have already been taken in regard to casual labourer belonging to Electrical side and S & T department side. When we have expressed our view primarily that this is the case where it is necessary to make a representation with Railways, Counsel for the applicants seeks permission to withdraw this application. which is granted

Hence this OA No. 1198/93 is dismissed as withdrawn.

B.S. HEGDE
(B.S. HEGDE)
MEMBER (J)

N.V. KRISHNAN
(N.V. KRISHNAN)
VICE CHAIRMAN (A)

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